

1	2	3
II. WEST	6. Gujarat	27
	7. Madhya Pradesh	246
	8. Maharashtra	34
III. NORTH	9. Delhi	4
	10. Haryana	90
	11. Himachal Pradesh	14
	12. Jammu and Kashmir	9
	13. Punjab	257
	14. Rajasthan	114
	15. Uttar Pradesh	197
IV. SOUTH	16. Andhra Pradesh	143
	17. Kerala	36
	18. Karnataka	57
	19. Tamil Nadu	86
	Total	1782

Payment made by each Member of Indian Contingent to Los Angeles

3151. SHRI RAM PRASAD AHIRWAR : Will the Minister of SPORTS be pleased to state :

(a) whether each member of the Indian contingent to Los Angeles Olympics was asked to pay nearly Rs. 16,000 for their boarding and lodging expenses at Los Angeles ;

(b) whether many of the sports persons selected had to pay this amount from their own pockets ; and

(c) whether any if so, what help is given by Government to the players who participate in international competitions ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS (SHRI ASHOK GPHLOT) : (a) Government did not ask any member of the Indian Olympic Contingent to deposit any amount towards boarding and lodging expenses at Los Angeles.

(b) No representation has been received

by the Government from any such sports person on this point.

(c) Government assists participation in international competitions including Olympics by meeting the passage cost of the players and releasing requisite foreign exchange.

Payment to DDA for Flats in Shalimar Bagh Part II before actual

3152. SHRI NARAYAN CHOUBEY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether flats in Shalimar Bagh Part II have been allotted to those who had registered by a draw of lots and they were asked to pay around Rs. 8000 or so before being given the actual possession ;

(b) whether these flats have not been completed so far but the allottees are being asked to pay monthly instalments ;

(c) if so, the reasons thereof ;

(d) whether Government are aware that in the low income group, the allottees can

pay instalments only after they shift to the allotted flats as they have to pay rent etc. for the present rented premises ;

(e) if so, whether Government propose to postpone the demand for monthly instalment and recover it only after giving physical possession of the flats ; and

(f) if so, the details thereof and if not, the reasons thereof ;

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) DDA has reported that the flats of Janta and LIG categories under New Pattern Housing Scheme 1979 (HUDCO) have been allotted to its registrants in the draw held in 1982 and demand letters issued in 1983. The amounts demanded from the registrants were worked out on the following basis :—

(1) In case of flats allotted on *Cash Down basis* an allottee is required to deposit the total cost of the flats etc., within 2 months from the date of issue of demand-cum-allotment letter.

(2) In case of flats allotted on *hire purchase basis* the Premium for land plus 20% of the balance cost of flat is recovered as initial deposit at the time of allotment, payable within one month from the date of issue of demand-cum allotment letter and balance cost is recoverable in instalments.

(b) and (c). Under Janta Category, those who have got allotment in B1-A pkt. 'F', are getting possession of the flats as the flats in this pkt. are completed. In Blk-'B' pkt. 'C', the flats allotted are not yet complete and the deferment of instalments orders have already been issued. Under LIG category possession has almost been handed over in Blk 'B' pkt. 'C' but flats in Blk-'B' pkt. 'R' are yet to be completed. Action for deferment of instalments will also be taken in this case as it generally done by the DDA in cases where the construction is delayed.

(d) In cases where the instalments have

been deferred the allottees are not asked to pay the instalment before they are given possession of the flats, otherwise the allottees are supposed to start payment of instalments after one month's time given in the demand letters.

(e) Yes, in the cases mentioned above.

(f) Payment of instalments against 600 flats under Janta category in Shalimar Bagh, Blk 'B' pkt. 'C' already stands deferred upto Oct. '83 and further action to extend the same is in hand. Similarly, action of deferment of payment of instalments in respect of 204 flats under LIG category in Bl. B. pkt. 'R', is also under process.

Allotment of Flats to 1976 Registrants in Shalimar Bagh

3153. **SHRI ANWAR AHMAD :** Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Starred Question No. 867 on 30 April, 1984 regarding allotment of flats to 1976 registrants in Shalimar Bagh and state :

(a) whether the specific draw for allotment of these flats has been held ;

(b) whether physical possession of these flats has been given ;

(c) if not, the reasons therefor ;

(d) the actual cost of flats worked out ;

(e) whether there has been an increase in the original estimated cost ; and

(f) if so, the details and reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise in view of (a) above.

(c) Contractor could not complete the work so far. Action is being taken to get the work done at his risk and cost of the contractor.